

**Unauthorised Colonies in Delhi and New Delhi**

4203. Shri Bal Raj Madhok: Will the Minister of Home Affairs be pleased to state:

(a) the names of unauthorised colonies in Delhi with the following details:

- (i) the number of houses;
- (ii) the number of vacant plots of land;
- (iii) whether the colony came into existence before or after the Delhi Municipal Corporation Act;

(b) the particulars of unauthorised colonies regularised and approved during the last three years; and

(c) the principles on the basis of which the colonies referred to in part (b) above were approved?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) A statement showing the names of colonies and number of houses and vacant plots in them is laid on the Table of the House. [Placed in Library. See No. LT-2913/61.]

- (iii) All the colonies came into existence before the promulgation of the Delhi Municipal Corporation Act, 1957.

(b) The following unauthorised colonies have been regularised and approved by the Delhi Corporation during the last three years:

1. Raja Garden
2. Meenakashi Garden
3. Sant Nagar.
4. Majlish Park.
5. Hari Nagar G Block.
6. Shiv Nagar.
7. Shiv Nagar Extension.
8. Virender Nagar.
9. Krishan Nagar.
10. Kuldeep Nagar.
11. Moti Park.

12. Harkrishan Nagar.
13. Manohar Park.
14. Friends Colony, G. T. Road.
15. Krishan Nagar, G. T. Road.
16. Adarsh Nagar.

(c) The principles on which the above colonies have been taken first are—

- (i) the colonies which are heavily built up;
- (ii) taking approximately equal number of colonies from each zone; and
- (iii) the colonies for which there are well laid out plots and the sub-division is generally in order.

**Refixation of pay of Government Employees**

4204. Shri Bal Raj Madhok: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that in case of Class II Gazetted Officers whose existing scale of pay Rs. 350—800 was revised to Rs. 400—900, the financial loss resulting from re-fixation of pay under the Central Civil Services (Revision of Pay) Rules, 1960 has been compensated by applying the principle of 'notional minimum';

(b) whether in the case of Assistants in the Central Secretariat service, whose existing scale of pay of Rs. 160-450 has been revised to Rs. 210-530, some financial loss occurs as a result of re-fixation of pay in the revised scale;

(c) if so, whether like Class II Gazetted Officers referred to in part (a) above, Government contemplate to apply the principle of 'notional minimum' that is fixing the pay of the present Assistants on the basis of a minimum of Rs. 220 p.m. in the case of Assistants to obviate financial loss; and

(d) if not, the reasons therefor?